

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1842
TO BE ANSWERED ON- 19/12/2022

NGOS IN TRIBAL AREAS OF ODISHA

1842. MS. CHANDRANI MURMU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has data of the amount of Grants-in-Aid given by the Government to Non-Governmental Organizations (NGOs) working in tribal areas in the State of Odisha during the last five financial years and if so, the details thereof;
- (b) the details of the list of NGOs working in the tribal areas of Keonjhar High Performance Computing (HPC) along with the grants provided to each of them during the last five years, year-wise;
- (c) whether the activities of these NGOs are monitored periodically by the Government and if so, the names of under-performing NGOs during the same period;
- (d) if not, the reasons therefor; and
- (e) whether the NGO's considered to be a better executor than the Government departments and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a) :** The details of the funds released under Scheme "Grant in Aid to Voluntary Organizations working for the welfare of the Scheduled Tribes" of the Ministry of Tribal Affairs to NGOs working in tribal areas in the State of Odisha during last five last financial years are as under:

Year	Funds released (in Rs)
2017-18	22,71,15,120
2018-19	32,36,41,558
2019-20	29,39,97,570
2020-21	15,36,81,894
2021-22	24,24,81,660

(b) : The Ministry has been funding one NGO, namely “Prakalpa”, for the project ‘ Educational Complex (Secondary) ‘ in Keonjhar District in the State of Odisha for which year-wise details of funds provided by the Ministry in the last five years are as under:

Year	Funds released(in Rs)
2017-18	-
2018-19	1,43,33,280
2019-20	1,02,16,905
2020-21	-
2021-22	87,01,673

(c) & (d): The Non-Governmental Organisations (NGOs) / Voluntary Organizations (VOs) funded under the scheme “Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes” are monitored as per the following schematic procedures:

1. Annual inspection by District Authorities.
2. Scrutiny and recommendation by multi-disciplinary State Level Committee.
3. Mandatory submission of annual audited accounts and utilization certificate by NGOs/VOs.
4. Inspection by Officers of the Ministry of Tribal Affairs from time to time.
5. Filing of expenditure by aided NGOs / VOs on PFMS Expenditure Advance Transfer (EAT) module.
6. Provision for Third-party monitoring by an independent agency appointed by the Ministry.

Funds released to the NGOs for their projects for which inter-alia inspection report of the district authorities indicating satisfactory performance and recommendation of the State Governments have been received.

(e): The services rendered by the NGOs supplement the efforts of the Government to cater to comparatively service-deficient areas with significant tribal population.
